



## 3<sup>rd</sup> International Research Conference on Insolvency and Bankruptcy

2<sup>nd</sup> July – 3<sup>rd</sup> July, 2024 (Tuesday – Wednesday)

*Organized by*

**Insolvency and Bankruptcy Board of India  
&  
Indian School of Business, Hyderabad**

Venue: Khemka Auditorium, ISB Hyderabad, Gachibowli, Hyderabad - 500111

### Conference Schedule

Day 01   July 2, 2024 (Tuesday)	
09:00 am - 09:30 am	<b>Registration and Tea</b>
09:30 am - 09:40 am	-----Lamp Lighting-----
09:40 am - 09:50 am	<b>Welcome Address</b> Prof. Sanjay Kallapur, Professor, ISB
09:50 am - 10:00 am	<b>Special Address</b> Mr. Ravi Mital, Chairperson, IBBI
10:00 am - 10:10 am	<b>Guest of Honour</b> Dr. Manoj Govil, Secretary, MCA
10:10 am – 10:25 am	<b>Chief Guest</b> Chief Justice (Retd.) Shri Ramalingam Sudhakar, Hon'ble President, NCLT
10:25 am – 10:30 am	<b>Vote of Thanks</b> Prof. Hariom Manchiraju, Professor, ISB
10:30 am – 10:45 am	--- Tea / Coffee Break ---
10:45 am – 11:40 am	<b>Keynote Lecture</b> Mr. Paul Bannister, Head of Policy, Insolvency Service, UK
11:40 am – 11:45 am	<b>Release of Publication - Evolution of Indian Insolvency Ecosystem and way forward</b>
11:45 am - 1:00 pm	<b>Panel Discussion - Investment in Distressed Assets: The Road Ahead</b>
	<b>Moderator</b> Mr. Pulkit Gupta, Partner, EY
	<b>Discussants</b> Mr. Avinash K Srivastava, Member (Technical), NCLT Mr. Sunil Mehta, Chief Executive, Indian Banks Association Mr. Sandip Garg, Whole Time Member, IBBI Mr. P Santhosh, MD & CEO, NARCL Mr. Debashish Mukherjee, Executive Director, Canara Bank Ms. Mansi Dhiman, Director – Strategy and M&A, Vedanta Ltd.

<b>01:00 pm - 02:00 pm</b>	<b>--- Lunch at Atrium ---</b>	
<b>02:00 pm - 04:00 pm</b>	<b>Paper Presentation Session I - AC 3 LT</b> <b>Moderator: Prof. Sanjay Kallapur</b> [15 mins for each presentation followed by 5-10 mins of Q&A]	
	Impact of Insolvency and Bankruptcy Code, 2016 on Bank's Credit: A Panel Analysis	Shivam Agarwal and Swapnil Sharma
	Whether Resolving Insolvency Factors or Economic Factors are responsible for enhancing Entrepreneurial Activity in Asia with Special Focus on New Indian Insolvency and Bankruptcy Code	NVV Satyanarayana Puchakayala and Ramanujam Veluchamy
	Unravelling Jurisprudential Odyssey: Navigating Paths that Stray from the Legislative Intent of the IBC	Shardul S. Shroff, Kritika Poddar and Aishwarya Satija
	SSFs and the IBC: A Symbiotic Relationship for Speeding Up NPL Resolution in India	Anushree Srivastava and Vardaan Mahajan
	Insolvency Resolution of 'Systemically Important Technological Institutions': Uncharted Territory	M P Ram Mohan and Sai Muralidhar K
<b>02:00 pm - 04:00 pm</b>	<b>Paper Presentation Session I - AC 7 LT</b> <b>Moderator: Prof. Karthik Balakrishnan</b> [15 mins for each presentation followed by 5-10 mins of Q&A]	
	Effect of a Creditor Rights Reform on Contagion risk	Aishwarya Krishna
	Evaluating the Effectiveness of IBC in Balancing Recovery Rates by minimising the ambit of Haircut Method	Rakesh Kaidala and Chennu Bhargavi
	Enhancing the Role of Insolvency Professionals in Managing Collective Investment Schemes Crisis in India: A Proposal for Regulatory Integration	Asit Behera and Pooja Singla
	Reallocation of corporate resources: Resolution under IBC A case of Ruchi Soya Industries Ltd. (RSL)	Jinesh Panchali and Pradiptarathi Panda
	Assessing the Borrower-Level Impact of the Insolvency and Bankruptcy Code: A Study of the Fresh Start Process	Natasha Agnes D'cruze, Shree Harini V, Dwijaraj Bhattacharya, Indradeep Ghosh and Anjali Nambiar
<b>04:00 pm - 04:30 pm</b>	<b>--- Tea / Coffee Break ---</b>	
<b>04:30 pm - 06:30 pm</b>	<b>Paper Presentation Session II - AC 3 LT</b> <b>Moderators: Prof. Suresh Govindraj and Mr. Satish Sethi</b> [15 mins for each presentation followed by 5-10 mins of Q&A]	
	Beyond Numbers: Influence of Corporate Governance Quality on Financial Distress	Muhammed Suhail PS and Arun Kumar Gopaldaswamy
	Creditor Rights and Firm Productivity: Evidence from Emerging Markets	Ranjeet Singh and Yogesh Chauhan
	Announcement Effects of Corporate Bankruptcies under a Creditor-in-Control Bankruptcy Code	Jagannath M.V.K and Radha M. Ladkani
	De-facto Creditor Rights, Leverage and the IBC - A Structural Model Based Analysis	Srijith Mohanan
	Predictive Models for Different Corporate Insolvency Resolution Process (CIRP) Times	Sunil Rajak, Dr. Sarvesh Kumar and Santosh Kumar
<b>04:30 pm - 06:30 pm</b>	<b>Paper Presentation Session II - AC 7 LT</b> <b>Moderators: Prof. Shashwat Alok and Mr. Jithesh John</b> [15 mins for each presentation followed by 5-10 mins of Q&A]	
	Guarantor's Quandary under IBC	Ansh Gupta, Ajanta Gupta and Shiv Anant Shanker
	Corporate Bankruptcy & Stakeholders' Pressure: An International Comparison	Dr. Monica Singhanian and Ibna Bhan

	Determinants of financial distress in select Indian asset reconstruction companies using artificial neural networks	Dr. Shashank Sharma
	Do managers incorporate their private information in loan loss provisions?	Karthik Balakrishnan, Jose H. Torres and Manoj Devarala
	Role of Critical Factors in Distressed Company Valuation: A Sector-specific Case Study	Seema Sharma and Dr. Deepika Dhingra
<b>7:00 pm onwards</b>	<b>---Gala Dinner at Mirror Pool---</b>	
<b>Day 02   July 3, 2024 ( Wednesday)</b>		
<b>09:30 am - 10:45 am</b>	<b>Panel Discussion - Need for speed: Fast tracking IBC</b>	
	<b>Moderator</b> Mr. Rohit Govil, Partner, PwC	
	<b>Discussants</b> Mr. Jayanti Prasad, Whole Time Member, IBBI Mr. Sankar Balabhadrapatruni, DMD (SARG), SBI Mr. Shardul Shroff, Executive Chairman, Shardul Amarchand Mangaldas & Co. Mr. Anish Niranjana Nanavatya, Insolvency Professional	
<b>10:45 am – 11:00 am</b>	<b>--- Tea / Coffee Break ---</b>	
<b>11:00 am – 12:30 pm</b>	<b>Paper Presentation Session III – AC 3 LT</b>	
	<b>Moderators: Prof. Ram Ramanan and Mr. Satish Sethi</b> [15 mins for each presentation followed by 5-10 mins of Q&A]	
	Strategic Abuse of Corporate Insolvency Resolution Process under the Insolvency & Bankruptcy Code, 2016	Debaranjan Goswami (Online)
	A Model of Insolvency Resolution: When is Bankruptcy Inefficient?	Rajesh Kumar Acha
	India should introduce an Insolvency Law for the Municipalities and Local Bodies	Devendra Mehta
<b>11:00 am – 12:30 pm</b>	<b>Paper Presentation Session III – AC 7 LT</b>	
	<b>Moderators: Prof. Prachi Deuskar and Mr. Jithesh John</b> [15 mins for each presentation followed by 5-10 mins of Q&A]	
	The CSR Puzzle: Decrypting its influence on Financial Distress in India	Neeru Chaudhry and Priya Dhawan
	The Effect of Banking Relationships on Default Likelihood	Smitha Nair and Srinivasan Rangan
	Insolvency and Bankruptcy: An ESG Perspective	Sujith Gopinathan
<b>12:30 pm - 01:00 pm</b>	<b>Concluding Session and Distribution of Best Paper Awards</b> Mr. Satish Sethi, ED, IBBI Prof. Hariom Manchiraju, ISB	
<b>01:00 pm onwards</b>	<b>--- Lunch at Atrium ---</b>	